

COURT – I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 305 of 2012 in
DFR 1290 of 2012

Dated : 19th October, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

DPSC Ltd. ... Appellant(s)

Versus

West Bengal Electricity Regulatory Commission

....Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Atul Shankar Mathur
Mr. Debnath Ghosh
Ms. Shruti Verma,
Mr. Shaunak Mitra,
Mr. Abhisar Bairagh,
Mr. Sandeep Mitra

ORDER

IA No. 305 of 2012
(Condone delay in re-filing.)

This is an Application to condone the delay in re-filing the Appeal as against the Order dated 20.07.2012. Though clear details have not been furnished for the condonation of said delay, we notice that the Appeal has been filed in time.

Therefore, we deem it appropriate to condone the delay of 44 days on payment of cost of Rs.45,000/- (Rupees forty five thousand only) to a charitable organization, namely "SEVAC, Mental Health & Human Rights Resource Centre, (Sane and Enthusiast

Volunteer's Association of Calcutta), 135/A, Vivekanand Sarani, Thakurpukur, Kolkata – 700 063” within three weeks.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on 23.11.2012. The Registry is further directed to send a copy of this Order to the above charitable organization.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk